INDIA NON JUDICIAL

IN-UP48665714159966Y

Government of Uttar Pradesh

e-Stamp

Signature-.....
Acc Name-ASHISH KUMAR
Acc Code-UP14104104
Tehsil-Shikohabad (Firozaba

Certificate No.	:	IN-UP48665714159966Y
Certificate Issued Date	:	13-Jan-2026 01:54 PM
Account Reference	:	NEWIMPACC (SV)/ up14104104/ FIROZABAD/ UP-FRZ
Unique Doc. Reference	:	SUBIN-UPUP14104104936919031810 20Y
Purchased by	:	RAMESH RANJAN SON OF NAGESHWAR PRASAD
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	RAMESH RANJAN SON OF NAGESHWAR PRASAD
Second Party	:	Not Applicable
Stamp Duty Paid By	:	RAMESH RANJAN SON OF NAGESHWAR PRASAD
Stamp Duty Amount(Rs.)	:	10 (Ten only)

Please write or type below this line

Shashi Vir Singh
Distt. Notary
Firozabad Reg. No.- 3614

NOTARY
Shashi Vir Singh
ADVOCATE
Distt. Firozabad
Regd. No. 3614
GOVT. OF INDIA

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 19 OF 2025

IN THE MATTER OF:

JAGDISH & ORS **APPLICANTS**

VERSUS

STATE OF UTTAR PRADESH & ORS **RESPONDENTS**

INDEX

Sl. No.	Particulars	Pages
1.	Reply On Behalf Of Respondent No. 3-The District Magistrate, Firozabad With Affidavit	**1-11**
2.	**Annexure P/1:-** A true copy of the letter dated 27.10.2025 issued by the District Magistrate, Firozabad, evidencing disbursal of SDRF/NDRF compensation and compliance.	**12**

Date:13/01/2026 **THROUGH**

Priyanka...

Place: New Delhi

Priyanka swami
Advocate
Standing Counsel For State of U.P
F-13, Jangpura, New Delhi
110014

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 19 OF 2025

IN THE MATTER OF:

JAGDISH & ORS **APPLICANTS**

VERSUS

STATE OF UTTAR PRADESH & ORS **RESPONDENTS**

REPLY ON BEHALF OF RESPONDENT NO. 3-THE DISTRICT MAGISTRATE, FIROZABAD

MOST RESPECTFULLY SHOWETH:

I, Ramesh Rajan , aged about 39 years S/o Nageshwar Prasad, presently posted as District Magistrate, Firozabad , Uttar Pradesh, Office at Firozabad do hereby solemnly affirm and state as under:

1. That at the outset, it is respectfully submitted that the present Original Application is misconceived, misleading, and liable to be dismissed. The Applicant has sought to invoke Sections 15, 17 and 20 of the National Green Tribunal Act, 2010 on incorrect and suppressed facts.
2. The provisions of Sections 15, 17 and 20 of the NGT Act are attracted only in cases involving authorised industrial or storage

activities having environmental implications. The present incident admittedly arose out of unauthorised and illegal manufacture and storage of firecrackers, for which no licence or permission was ever obtained by Respondent No. 4.

3. It is submitted that on 16.09.2024, a tragic explosion occurred due to illegal storage of firecrackers and explosive materials in a rented residential house situated at Village Naushera, Tehsil Shikohabad, District Firozabad.

4. The said illegal activity was being carried out by Respondent No. 4 – Bhura Khan alias Nabiullah, son of Mukhtar Navi, who was never granted any licence for manufacture, storage or sale of firecrackers under the Explosives Act or the relevant Rules.

5. That consequent to the explosion, five persons lost their lives, several persons were injured, and multiple residential houses were damaged.

6. That an FIR has been duly registered against Respondent No. 4 under relevant provisions of law in respect of the illegal firecracker explosion dated 16.09.2024. The matter is under investigation by the competent authorities.

7. The incident is clearly attributable to criminal negligence and unauthorised activity, for which the State machinery has already initiated penal action.

8. The following persons unfortunately died in the said incident:

Sl. No.	Name of Deceased	Parent/Spouse
1	Abhinay	Son of Dharmendra Kumar
2	Ichchha	Daughter of Dharmendra Kumar
3	Meera Devi	Wife of Mahesh Chandra
4	Aman Kushwaha	Son of Mahesh Chandra
5	Gautam	Son of Jagdish

9. As per the assessment conducted by the local administration Six (06) houses were completely damaged and Forty-two (42) houses were partially damaged. The assessment was carried out in accordance with the applicable Government Orders and revenue norms. cnd compensation of Rs. 6,500/- per house was disbursed to the owners of partially damaged residential houses, details whereof are tabulated below:

क्रम सं०	लाभार्थी का नाम	बैंक का नाम	खाता सं०	धनराशि
1	संजीव पुत्र फूलन सिंह	यूनियन बैंक ऑफ इंडिया शाखा शिकोहाबाद	75255027537	6500/-
2	राममूर्ति पत्नी रामप्रकाश	सेंट्रल बैंक ऑफ इंडिया	2049525542	6500/-
3	गंगालाल कुशवाह पुत्र बाबूराम	इंडियन बैंक शिकोहाबाद	100203570291	6500/-
4	विनोद कुमार कुशवाह पुत्र चन्द्रभान	इंडिया पोस्ट पेमेंट बैंक शिकोहाबाद	056910244624	6500/-
5	अखिलेश कुमार पुत्र कल्याण सिंह	ग्रामीण बैंक ऑफ आर्यावर्त	081810110002036	6500/-
6	श्रीमती उषा पत्नी सुरेन्द्र कुमार	सेंट्रल बैंक ऑफ इंडिया	3437484405	6500/-
7	अंकित कुमार पुत्र राम सन्तोष	इंडियन बैंक शिकोहाबाद	100200611522	6500/-
8	मनोज कुमार पुत्र रामसहाय	सेंट्रल बैंक ऑफ इंडिया	3079475713	6500/-
9	श्रीमती विजयरानी पत्नी जगदीश	सेंट्रल बैंक ऑफ इंडिया	3423580159	6500/-
10	पवन कुमार पुत्र महेशचन्द्र	सेंट्रल बैंक ऑफ इंडिया शिकोहाबाद	2049564309	6500/-
11	जयवीर सिंह पुत्र नाथूराम कुशवाह	केनरा बैंक शिकोहाबाद	86672210013500	6500/-
12	राजन सिंह पुत्र बाबूराम	केनरा बैंक शिकोहाबाद	86672210031371	6500/-

क्रम सं०	लाभार्थी का नाम	बैंक का नाम	खाता सं०	धनराशि
13	लालता सिंह पुत्र परसन सिंह	सेंट्रल बैंक ऑफ इंडिया शिकोहाबाद	2049529658	6500/-
14	राधा रानी पत्नी हरिश्चन्द्र	स्टेट बैंक ऑफ इंडिया शिकोहाबाद	33057616633	6500/-
15	अम्बरपाल पुत्र बृजमोहन बाबू	सेंट्रल बैंक ऑफ इंडिया शिकोहाबाद	34235793501	6500/-
16	चन्द्र कुमार पुत्र बृजमोहन बाबू	केनरा बैंक शिकोहाबाद	86672210027906	6500/-
17	हरदेव बाबू बृजमोहन बाबू	केनरा बैंक शिकोहाबाद	86672210027959	6500/-
18	यतेंद्र कुमार कुशवाह पुत्र तुलसी कुशवाह	केनरा बैंक शिकोहाबाद	86672210025169	6500/-
19	दिलशाद कुशवाह पुत्र जमशेदीन	यूनियन बैंक ऑफ इंडिया	59109557580786	6500/-
20	श्रीमती कुसुम पत्नी प्रेमपाल कुमार मल्लाह	पंजाब नेशनल बैंक शिकोहाबाद	59109557580786	6500/-
21	मुकेश कुमार पुत्र अशरफ मल्लाह	केनरा बैंक शिकोहाबाद	86672210027886	6500/-
22	रवि कुमार शर्मा पुत्र केदारनाथ शर्मा	पंजाब नेशनल बैंक शिकोहाबाद	3111000100250587	6500/-
23	राजपाल सिंह पुत्र आनंद प्रकाश	पंजाब नेशनल बैंक शिकोहाबाद	4170000100016927	6500/-
24	धर्मेन्द्र कुमार पुत्र विजय बाबू	बैंक ऑफ इंडिया शिकोहाबाद	770418210002447	6500/-

क्रम सं०	लाभार्थी का नाम	बैंक का नाम	खाता सं०	धनराशि
25	नीलम देवी पत्नी अरविंद शर्मा	सेंट्रल बैंक ऑफ इंडिया शिकोहाबाद	3403967923	6500/-
26	श्रीमती मीना देवी पत्नी अर्जुनपाल	सेंट्रल बैंक ऑफ इंडिया शिकोहाबाद	320767388	6500/-
27	दिलीप कुमार पुत्र महेशचन्द्र	केनरा बैंक शिकोहाबाद	110031500549	6500/-
28	श्रीमती सुनीता पत्नी अशोक कुमार	सेंट्रल बैंक ऑफ इंडिया शिकोहाबाद	3394552586	6500/-
29	श्री सीताराम पुत्र श्रीराम	भारतीय स्टेट बैंक शिकोहाबाद	34342840267	6500/-
30	श्रीमती सीता पत्नी गंगा सिंह शर्मा	भारतीय स्टेट बैंक शिकोहाबाद	31474719139	6500/-
31	इन्द्र सिंह पुत्र लटाराम	बैंक ऑफ बड़ौदा शिकोहाबाद	29228100006233	6500/-
32	श्रीमती कृष्णा देवी पत्नी ज्ञान सिंह	सेंट्रल बैंक ऑफ इंडिया शिकोहाबाद	3316034486	6500/-
33	हरिश्चन्द्र पुत्र गोपालचन्द	यूनियन बैंक शिकोहाबाद	665802010011744	6500/-
34	श्रीमती रानी पत्नी अशोक कुमार	सेंट्रल बैंक ऑफ इंडिया शिकोहाबाद	3478093773	6500/-
35	सुमन देवी पत्नी राजपाल	सेंट्रल बैंक ऑफ इंडिया शिकोहाबाद	3281369087	6500/-
36	पूजा पत्नी राजाराम	बैंक ऑफ बड़ौदा	29228100010966	6500/-

क्रम सं०	लाभार्थी का नाम	बैंक का नाम	खाता सं०	धनराशि
37	रामसागर पुत्र कुन्दनपाल	इंडियन बैंक शिकोहाबाद	207787891696	6500/-
38	रामशरण पुत्र फकीरचन्द	एक्सिस बैंक शाखा बेलनगंज, जिला आगरा	50100293013715	6500/-
39	जय किशोर पुत्र नाथूराम	बैंक ऑफ बड़ौदा शिकोहाबाद	10023570291	6500/-
40	श्रीमती शुभा पत्नी देवप्रकाश	इंडियन पोस्ट पेमेंट बैंक शिकोहाबाद	056910336947	6500/-
41	श्रीमती कल्पना पत्नी राहुल	सेंट्रल बैंक ऑफ इंडिया	3641937442	6500/-
42	चन्द्रकान्त पुत्र बदन सिंह	सेंट्रल बैंक ऑफ इंडिया	3179571582	6500/-

10. Details of the amount to be given in case of a completely residential damaged house-

क्रम सं०	लाभार्थी का नाम	बैंक का नाम	खाता सं०	धनराशि
1	अनिल कुमार पुत्र महेशचन्द्र	भारतीय स्टेट बैंक ऑफ इंडिया	325558777903	1,20,000 रुपये
2	धर्मेन्द्र कुमार पुत्र श्री पतिराम	बैंक ऑफ इंडिया	770418210003664	1,20,000 रुपये
3	श्रीमती गायत्री देवी पत्नी रामेश कुमार	सेंट्रल बैंक ऑफ इंडिया	3380282636	1,20,000 रुपये
4	श्री मनमोहन सिंह पुत्र श्याम सिंह	सेंट्रल बैंक ऑफ इंडिया	3682411117	1,20,000 रुपये
5	श्री रघुवीर पुत्र चन्द्रभान	सेंट्रल बैंक ऑफ इंडिया शिकोहाबाद	3680790239	1,20,000 रुपये
6	श्री गौरव कुमार पुत्र पतिराम	INDUS IND BANK शिकोहाबाद	100211069558	1,20,000 रुपये

11. That compensation of Rs. 1,20,000/- per house was sanctioned to owners of completely damaged residential houses as under:

Sl. No.	Name of Beneficiary	Bank	Amount (Rs.)
1	Anil Kumar s/o Mahesh Chandra	SBI	1,20,000/-

Sl. No.	Name of Beneficiary	Bank	Amount (Rs.)
2	Dharmendra Kumar s/o Patiram	Bank of India	1,20,000/-
3	Gayatri Devi w/o Ramesh Kumar	Central Bank of India	1,20,000/-
4	Manmohan Singh s/o Shyam Singh	Central Bank of India	1,20,000/-
5	Raghuveer s/o Chandrabhan	Central Bank of India	1,20,000/-
6	Gaurav Kumar s/o Patiram	IndusInd Bank	1,20,000/-

12. A sum of Rs. 4,00,000/- per deceased person was sanctioned and disbursed to the next of kin in accordance with Government Order dated 17.11.2023:

Sl. No.	Name of Deceased	Beneficiary	Amount (Rs.)
1	Indra Kumari	Dharmendra Kumar	4,00,000/-

Sl. No.	Name of Deceased	Beneficiary	Amount (Rs.)
2	Gopal	Vinod Devi	4,00,000/-
3	Moti Devi	Anil Kumar	4,00,000/-
4	Aman Kushwaha	Pawan Kumar	4,00,000/-
5	Ashok Kumar	Gayatri Devi	4,00,000/-

13. These payments were made as per Letter No. 4807/R.A. Ka./2023-24 dated 17.11.2023 issued by the Relief Commissioner, Uttar Pradesh, Lucknow. **A true copy of the letter dated 27.10.2025 issued by the District Magistrate, Firozabad, evidencing disbursal of SDRF/NDRF compensation and compliance with Government instructions, is annexed herewith and marked as Annexure -1.**

14. That adequate and lawful financial assistance has already been provided. The Applicant's demand for additional compensation is wholly baseless.

15. That The District Magistrate, Firozabad, by letter dated 30.12.2025, has communicated with the Principal Secretary, Environment, Forest & Climate Change, Government of Uttar Pradesh, regarding compliance with NGT directions in similar incidents.

16. The State of Uttar Pradesh remains committed to environmental governance and public safety, and respectfully submits that there was no negligence, omission, or regulatory failure on its part warranting any further directions from this Hon'ble Tribunal

DEPONENT

VERIFICATION

Verified on solemn affirmation at Firozabad on this _____ day of _____ 2026 that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

DEPONENT

Date:08/01/2026

Place: New Delhi

THROUGH

Priyanka

Priyanka swami
Advocate
Standing Counsel For State of U.P
F-13, Jangpura, New Delhi
110014

NOTARY
Shashi Vir Singh
ADVOCATE
Distt. Firozabad
Regd. No. 3614
GOVT. OF INDIA

Explaned to / Read by Sri.....
Who understands the contents there of
solemnly affirmed before me by the above
Named person.....
my office/Residence identified by Sri.....
who is personally known to me.
Received Fee Rs.....

Shashi Vir Singh Advocate
Notary Govt. of India
Firozabad (U.P.)
13-1-26

Annexure P/1

ई–मेल / पंजीकृत

प्रेषक,

जिला मजिस्ट्रेट,
फिरोजाबाद।

सेवा में,

सचिव,
गृह पुलिस अनुभाग–5,
उत्तर प्रदेश शासन,
लखनऊ।

संख्याः 1652 /आयुध सहायक / फिरोजाबाद–2025, दिनांक 27/10/ 2025

विषय– मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा प्रदेश के अन्तर्गत विभिन्न जनपदों में अवैध पटाखा गोदाम में हुए विस्फोट के दृष्टिगत विभिन्न वादों में जारी निर्देशों के अनुपालन हेतु मुख्य सचिव, उ०प्र० शासन की अध्यक्षता में दिनांक 22.09.2025 को आहूत बैठक के कार्यवृत्त में दिये गये निर्देशों के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक उत्तर प्रदेश शासन पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7 के पत्र संख्या–एन.जी.टी.–755 / 81–7–2025–1715966, दिनांक 26 सितम्बर, 2025 (छायाप्रति संलगन) के कार्यवृत्त का संदर्भ ग्रहण करने का कष्ट करें, जिसके बिन्दु संख्या–04 में उल्लिखित किया गया है कि "जनपद स्तर पर पटाखा निर्माण, वितरण एवं भण्डारण हेतु लाइसेंस जिलाधिकारी / पुलिस आयुक्त के स्वीकृत किये जाने के कारण मा० एन०जी०टी० द्वारा पारित निर्देशों के अनुसार निर्धारित मुआवजा (Compensation) पीड़ितों को दिये जाने का कार्य शासन स्तर पर गृह विभाग का है। अतः इन प्रकरणों पर शासन स्तर पर कार्यवाही गृह विभाग द्वारा की जायेगी।"

अवगत कराना है कि प्रभारी अधिकारी दैवीय आपदा की आख्यानुसार जनपद फिरोजाबाद की तहसील शिकोहाबाद के ग्राम नौशहरा में दिनांक 16.09.2024 पटाखों से जोरदार धमाके होने की आकस्मिक दुर्घटना के कारण हुई जनहानि का उनके परिवारीजनों / आश्रितों को रूपये 400000 / – प्रति जनहानि का भुगतान दैवीय आपदा के अन्तर्गत राज्य आपदा मोचक निधि (S.D.R.F.) एवं राष्ट्रीय आपदा मोचक निधि (N.D.R.F.) से सहायता हेतु मानक दरों के अनुसार तत्समय ही कर दिया गया था।

अतः कार्यवृत्त दिनांक 26.09.2025 की छायाप्रति संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक–उपरोक्तानुसार।

भवदीय,

जिला मजिस्ट्रेट,
फिरोजाबाद।

संख्या व दिनांक, यथोपरि।

प्रतिलिपि–
1– पुलिस महानिदेशक महोदय, उत्तर प्रदेश, षष्टम तल, टावर–2, पुलिस भवन, गोमतीनगर विस्तार, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2– सचिव एवं राहत आयुक्त महोदय, राहत आयुक्त कार्यालय लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
3– अपर जिलाधिकारी(वि. / रा.) को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
4– उप जिलाधिकारी शिकोहाबाद / तहसीलदार शिकोहाबाद को तद्नुसार आवश्यक कार्यवाही हेतु प्रेषित।

जिला मजिस्ट्रेट,
फिरोजाबाद।